

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 112
(IB)-106(PB)/2019

IN THE MATTER OF:

M/s. Paisalo Digital Ltd.

.... Applicant/petitioner

v.

M/s. Amiprabhu Developers Pvt. Ltd.

.... Respondent

Under Section 7 of IBC, 2016

Order delivered on 28.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. P. Nagesh, Mr. Dhruv Gupta, Advs.

For the Respondent:- Mr. Vardhman Kaushik, Mr. Neerja Khapra,
Advs.

ORDER

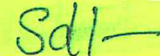
One last opportunity is granted to the respondent for filing reply within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days with a copy in advance to the counsel opposite.

List on 28.03.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)